



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



F. No.: R-1/2/(1)/2024-B AND CS(1 AND 3)

Dated: 21st February 2025

To

The Secretary
Ministry of Information and Broadcasting
'A' Wing, Shastri Bhawan,
New Delhi - 110001

Subject: Recommendations on 'Framework for Service Authorisations for provision of Broadcasting Services under the Telecommunications Act, 2023'

The Ministry of Information and Broadcasting (MIB), through its letter dated 25th July 2024, has sought recommendations of TRAI under Section 11(1)(a) of TRAI Act, 1997, on the terms and conditions, including fees or charges; for authorisation to provide broadcasting services, aligning it to the Telecommunications Act, 2023 and harmonizing the terms and conditions across various service providers.

2. The letter mentioned that licenses/permissions/registrations are issued by MIB under Section 4 of the Indian Telegraph Act, 1885, for provision of broadcasting services, viz., uplinking/downlinking of television channels (including Teleport), SNG/DSNG, DTH, HITS, IPTV, FM Radio, and Community Radio. On notification of Section 60 of the Telecommunications Act, 2023, the Indian Telegraph Act, 1885 shall stand repealed from the appointed date and the provisions contained in the Telecommunications Act, 2023, shall be applicable.

3. Accordingly, on 30th October 2024, the Authority issued a Consultation Paper titled 'Framework for Service Authorisations for provision of Broadcasting Services under the Telecommunications Act, 2023' and sought stakeholder's comments. As part of the consultation process, Open House Discussion (OHD) was held on 18th December 2024.

4. Based on the comments and counter-comments received from stakeholders, inputs gathered during OHD, examination of the existing


provisions of various broadcasting policy guidelines, taking into account relevant earlier recommendations of TRAI that are under consideration of the Government, and its own analysis, TRAI has collated and restructured the terms and conditions into a simplified authorisation framework, duly aligned to the relevant provisions of the Telecommunications Act, 2023 and finalized its Recommendations on **'Framework for Service Authorisations for provision of Broadcasting Services under the Telecommunications Act, 2023'**. A copy of the recommendations is enclosed herewith.

5. The recommendations aim to promote growth and enhance ease of doing business in the broadcasting sector. The recommended authorisation framework provides for two distinct sets of terms and conditions, the first set, for the applicant entity intending to obtain authorisation for broadcasting services; and the second set, to comply with by the authorised entity for provision of broadcasting service during the period of authorisation. These two sets of terms and conditions should be adopted while framing the Rules, namely, **'The Broadcasting (Grant of Service Authorisations) Rules'** and **'The Broadcasting (Television Channel Broadcasting, Television Channel Distribution, and Radio Broadcasting) Services Rules'**.

6. In telecom sector, based on two separate references from Department of Telecommunications, service authorisations have been recommended under Section 3(1)(a), and network authorisations under Section 3(1)(b) of the Telecommunications Act, 2023. However, MIB reference mentioned that the authorisation of broadcasting services would be required to be granted under Section 3(1)(a) of the Act, hence TRAI is providing its recommendations for all broadcasting services under Section 3(1)(a) of the Act.

7. In keeping with the practice, a copy of this letter, along with recommendations, is being placed on TRAI website www.traigov.in.

Encl: as above


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